

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 196 of 2019

IN THE MATTER OF:

Pratima P. Shah

...Appellant

Versus

IDBI Bank Ltd. & Ors.

...Respondents

Present:

For Appellant :

Mr. P. Nagesh and Mr. Karan Kanwal, Advocates

For 1st Respondent:

Mr. Rajive R. Raj, Advocate

**Ms. Shweta Thakur and Mr. Kanishk Khetan,
Advocates for Resolution Professional**

WITH

Company Appeal (AT) (Insolvency) No. 210 of 2019

IN THE MATTER OF:

**Edelweiss Asset Reconstruction
Company Limited**

...Appellant

Versus

Amar Remedies Ltd.& Ors.

...Respondents

Present:

For Appellant :

**Mr. Amit Singh Chadha, Senior Advocate with
Mr. R.P. Aggarwal, Mr. Prateek Kushwaha and Ms.
Srishti Govil, Advocates**

For 1st Respondent:

Mr. Rajive R. Raj, Advocate

For 7th Respondent :

Mr. Shakunt Saumitra, Advocate

ORDER

12.09.2019 Learned counsel for the Appellant – ‘Ms. Pratima P. Shah’ Director of ‘Amar Remedies Limited’ (Corporate Debtor) is allowed to make necessary corrections in the cover page and other related pages of the paper-book showing as ‘**Pratima P. Shah vs. IDBI Bank Limited and Anr.**’. Necessary corrections be made in the course of the day.

Heard the learned counsel for both the Appellant(s) and the Respondent(s).
Hearing concluded. Judgment reserved.

[Justice S.J. Mukhopadhaya]
Chairperson

[Kanthi Narahari]
Member (Technical)

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